

दिल्ली में धर्मपुरा में मकान का गिरना

1649. श्री हरबयाल बेवगुण :
 श्री जगन्नाथ राव जोशी :
 श्री हुकम चन्द कछवाय :
 श्री प्रकाशवीर शास्त्री :
 श्री रामसिंह अयरवाल :
 श्री स० मो० बनर्जी :

क्या गृह-कार्य मंत्री 24 मई, 1967 के अतारांकित प्रश्न संख्या 123 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि:

(क) क्या दिल्ली में धर्मपुरा में एक मकान के गिरने के कारणों की जांच करने के लिये नियुक्त किये गये आयोग ने अपना प्रतिवेदन दे दिया है;

(ख) यदि हां, तो क्या निष्कर्ष निकाले गये हैं और क्या सिफारिशें की गई हैं; और

(ग) इस सम्बन्ध में सरकार की क्या प्रतिक्रिया है ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री विद्या चरण शुक्ल) : (क) से (ग). एक विवरण सभा-पटल पर रखा गया है। [सभा-पटल पर रखा गया। देखिये संख्या LT—552/67]

Mediation Offer by Churches

1650. Shri Sheopujan Shastri:
 Shri Madhu Limaye:

Will the Minister of Home Affairs be pleased to state:

(a) whether the Christian Churches have made mediation offer to Government in regard to the Mizo disturbances;

(b) whether the Assam Government have rejected the offer; and

(c) the reaction of Government thereto?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) Yes, Sir.

(b) and (c). The position of the Government in the matter has been that there could be no question of entertaining any proposal for a discussion with the Mizo underground until they lay down their arms.

Titles conferred by British

1651. Shri Sheopujan Shastri:
 Shri Madhu Limaye:

Will the Minister of Home Affairs be pleased to state:

(a) whether after the achievement of Independence Indians were allowed to retain their titles conferred by the British such as Knighthoods, Lordships etc.;

(b) whether Lord Sinha was allowed to retain his membership of the House of Lords and participated in the deliberations of a House of Parliament of a country which held us in bondage for nearly 200 years; and

(c) whether Government propose to reconsider the whole position and take appropriate administrative and legislative action to abolish these old titles and memberships?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) The use of such titles in official documents was discontinued after Independence; but it was not considered necessary to require the holders to surrender the titles.

(b) No such permission was required.

(c) Legislative action at this stage is not considered necessary; administrative action has already been taken.

Automatic Telephone Exchange, Bareilly

1652. Shrimati Savitri Shyam: Will the Minister of Communications be pleased to state:

(a) whether there is a proposal for

having an Automatic Telephone Exchange at Bareilly in U.P.; and

(b) if so, the time likely to be taken to complete it?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri I. K. Gujral): (a) Yes, Sir.

(b) An automatic exchange will be installed in Bareilly. The project has been approved. The land has been acquired. The building plans have been drawn up. Being a big building costing Rs. 25 lakhs, and comprising a basement and three technical floors together with an office block, the construction will take about three years. The automatic exchange is expected to be in operation in about four and a half years.

Awards of Labour Tribunals

1653. **Dr. Ranen Sen:** Will the Minister of Labour and Rehabilitation be pleased to state how many bipartite or tripartite agreements between Labour and Management and awards of tribunals and wage boards remain unimplemented during 1966-67?

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): Out of a total of 1297 tripartite agreements/awards in the Central sphere during April, 1966 to April, 1967, Sixteen have not yet been implemented—of these four are pending before courts. In 511 cases implementation reports are awaited. Implementation of bipartite agreements is not pursued by Government.

About 628 units in the Iron Ore, Lime Stone and Dolomite Mines have not yet implemented the interim recommendations of the concerned Wage Boards.

Increase in Proportion of Labour Productivity

1654. **Shri S. C. Jha:** Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether it is a fact that the

wages of labour have not increased in the same proportion in which their productivity has increased during the last three Five Year Plans; and

(b) if so, the action taken by Government in the matter?

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): (a) Complete data in respect of wages and productivity have not been compiled in respect of all the industries for the period of the three Plans. The data available for certain industries for the period 1951-61 indicate that in some industries wages of labour have increased in a higher proportion as compared to increase in productivity; in certain cases the increase has been lower and in some others the rate of increase of wages and productivity are more or less equal.

(b) Increase in productivity is dependent on several factors, e.g. the type of materials or fuels used, the extent of capital invested and the efficiency of labour. The rate of increase in productivity does not, therefore, necessarily reflect the rate of increase in efficiency of labour to an equivalent extent. The Draft Fourth Five Year Plan has suggested that there should be three components in the wage structure, viz. the basic or minimum wage, an element related to the cost of living, and an element related to increase in productivity.

Pending Telephone Connections in Bihar

1655. **Shri Ramavatar Shastri:** Will the Minister of Communications be pleased to state:

(a) the total number of applications for new telephone connections now pending in Patna, Gaya, Ranchi, Bha-